

19897

Hon. Dr. R.K. Saxena JM
Hon Mr S. Dalpal AM


None appeared for the applicant.

Km S. Srivastava appears for the respondents.

We find from the record that the learned counsel for the applicant had last appeared on 30.3.95. The case was listed on 21.4.95, 4.5.95, 11.8.95, 20.9.95, 20.12.95, 27.3.96, 22.5.96, 19.9.96, 12.12.96, 6.3.97 and today. In all these dates, there ~~was~~ ^{were} 3 occasions when the case could not be taken. But on ^{all} other dates learned counsel for the applicant failed to appear.

Loss of Interest can be seen from the facts that the CA was filed on 12.12.94 but no RA has been filed so far. In view of all these facts the OA is dismissed for default.


AM


JM



Diary NO 2262/94

Central Administrative Tribunal

Additional Bench At Allahabad

Date of filing 26.05.94

Date of Receipt
By Post

Law

By Registrar

21
26/5/94

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL
BENCH AT ALLAHABAD

ORIGINAL APPLICATION NO. 862. OF 1994

(Under Section 19 of the Central Administrative
Tribunal Act no.13 of 1985.)

(District Deoria)

Khemai Prasad, son of Shri

Kuber Prasad, resident of village and
Post Muzdiha, District Deoria.

-----Applicant.

Versus

1. Union of India, through Department of Post
New Delhi.
2. Post Master General, Lucknow.
3. Senior Superintendent of Post Offices,
Deoria.
4. Collector, Deoria.

-----Respondents.

DETAILS OF THE APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THE
APPLICATION IS MADE.

शेखर प्रसाद

h